

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

IN

Original Application No. 29 of 2020 (SZ)

With

Original Application No. 188 of 2020 (SZ)

**STATEMENT OF FACTS SUBMITTED BY 3RD RESPONDENT ON
BEHALF 4TH AND 7TH RESPONDENT**

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Dated at Chennai on this the 19th day of September 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

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IN THE MATTER OF:

M/s. Sajimon Salim ...Applicant(s)

Versus

Union of India and others.Respondent(s)

With

M/s. James Mathew ...Applicant(s)

Versus

Union of India and others.Respondent(s)

**STATEMENT OF FACTS SUBMITTED BY 3RD RESPONDENT ON
BEHALF 4TH AND 7TH RESPONDENT**

1. It is respectfully submitted that the averments made in para-1 are incorrect and hence denied. The exact wordings in the approval letter of Tiger Conservation Plan are as follows:

“ At no stage of implementation of various prescriptions of the TCP relating to the Tiger Reserve, shall overrule the provisions of:

- i. The Wildlife Protection Act, 1972.
- ii. The Indian Forest Act, 1927.
- iii. The Biological Diversity Act, 2002.
- iv. The Environment Protection Act, 1986.
- v. The Forest Conservation Act, 1980.
- vi. The National Forest Policy, 1988.
- vii. The Scheduled Tribes and other Traditional Forest Dwellers Recognition of Forest Rights Act, 2006.
- viii. The directives issued from time to time by Honourable Supreme Court of India”

The petitioner has modified the wordings from the sanction order of NTCA to his convenience. Copy of the Letter of NTCA, dated 21.3.2013 is attached as **Annexure-1**.

2. It is brought to the kind attention that no portion of the forest area within Periyar Tiger Reserve is converted to a playground. Rather, Forest dwelling Scheduled Tribes of Vanchivayal Tribal Colony, located in the buffer area of the Tiger Reserve, have repaired their already existing traditional

gathering place which is also used by the children of the tribal colony, tribal school and anganwadi for playing and festivals. The said ground was slopping and during the mega floods of 2018 and 2019, it was damaged further by silt deposition. I further submit that the repair was undertaken by the Tribes themselves using money from their eco-development committee with the help of few machineries that had come to the settlement for some other work and no Government money has been spent for the same and Forest Department has not undertaken the work as alleged and the petitioner has intentionally not mentioned anything about the tribal colony in this para and this is distorting the fact and trying to mislead this Hon'ble Tribunal. Hence, the averments made in this para are strongly denied by the 4th respondent.

3. It respectfully submitted that the averments made in para-3 are incorrect and strongly denied. There was no conversion of Forest Land to a non-forest activity as alleged. It is submitted that the Vanchivayal tribal colony including three settlements are included in the buffer area vide notification of buffer dated 06.04.2011 of Government of Kerala attached as **Annexure 2**. It is further submitted that the said notification of buffer area states that;

“ to promote the co-existence between wildlife and human activity with due recognition of the livelihood, developmental, social and cultural rights of local people, the area of Periyar Wildlife Sanctuary kept out of the critical tiger habitat is now declared as buffer area to the critical tiger habitat”.

Legal provision for buffer area of tiger reserve is given in section 38(v)(4)(ii) which reads as follows

“Buffer or peripheral area consisting of the area peripheral to critical tiger habitat or core area, identified and established in accordance with the provisions contained in Explanation (i) above, where a lesser degree of habitat protection is required to ensure the integrity of the critical tiger habitat with adequate dispersal for tiger species and which aim at promoting coexistence between wildlife and human activity with due recognition of the livelihood, developmental, social and cultural rights of the local people, wherein the limits of such areas are determined based on the scientific and objective criteria in consultation with the concerned Gram Sabha and an Expert Committee constituted for the purpose”

4. It is submitted that, hence the repair of the already existing traditional gathering place by the Scheduled Tribes is an activity of the exercise of social and cultural rights of the Scheduled Tribes in an area demarcated for the same as per section 38(V) of the Wildlife (Protection) Act, 1972. It is further submitted that the petitioner has conveniently hidden the fact that the repair of their traditional gathering place was done by the Scheduled Tribes

themselves in the buffer area of Periyar Tiger Reserve. It is submitted that the activity was carried out by the Scheduled Tribes without felling any trees and merely leveling the ground by removing the silt brought in by the floods 2018 and 2019 and the google earth images of the area before and after the said repair work are attached as **Annexure 3**.

5. It is respectfully submitted that the committee constituted by the Hon'ble Tribunal visited the site in question on 18.06.2020 and made inspections and perused the relevant documents with special reference to the submissions made by the petitioner in the OA 29/2020 (SZ). The committee submitted their report before the Honourable Tribunal on 27.07.2020. The petitioner of this OA was not a party in the litigations nor was he connected with any of the facts of this case at the time of committee's inspection.

6. It is respectfully submitted that the averments made in para-5 & 6 are incorrect and hence strongly denied. The playground in question is actually a community gathering place and was in existence at the site as evident from the google earth imageries. The said ground was slopping and during the mega floods of 2018 and 2019, it was damaged further by silt deposition. The repair work was done by the tribal community themselves through their Eco-Development committee. Considering the extent of the ground, the quantum of the work done was very minimal and hence there is no adverse impact on the movement of wildlife in the area.

7. It is submitted that the Vanchivayal Tribal Settlement of Oorali tribes is located inside Periyar Tiger Reserve. The petitioner has not mentioned this fact anywhere in his petition.

8. It is submitted that in the historical Google Earth images of the site and found that a cleared area has been in existence at the site in the image of 2012. The single tree in the middle of the ground is still present in the same location.

9. It is submitted that in the minutes of the 'Gram Sabha' (Oorukoottam) held on 25.04.2017, it has been recorded that "It has been decided to undertake the maintenance of the playground presently used by the children of the (Vanchivayal) colony (**Annexure- 4**). The said Gram Sabha was attended by 41 members of the tribal colony as can be seen in the minutes. It is utter falsehood to state that no meeting was held by the Panchayat Secretary and no resolutions were passed.

10. It is submitted that the said recommendation of the Gram Sabha was submitted before the District Level Working Group for the Scheduled Tribes under the chairmanship of the District Collector and in the meeting held on

07.09.2018, the proposal for making play ground for promoting the athletic and artistic skills of the tribal children. The minutes is attached as **Annexure-5**.

11. It is submitted that the meeting minutes of the EDC dated 25.04.2017 and 14.11.2019 had recommended repair of the 'maidanam' (ground). Thus it can be seen that the process was initiated by the Oorukoottam more than two years before the work.

12. It is submitted that the said ground is part and parcel of the Vanchivayal Tribal Settlement and it has been included in the Buffer Area of the Tiger Reserve in the notification of the Govt. of Kerala dated 06.04.2011. It can be seen that Vanchivayal tribal settlement along with 400 meter distance from its periphery is included in the buffer zone of Periyar Tiger Reserve. The extent of area included in the buffer zone can be verified from the proposal of the Buffer Area sent by the Field Director (**Annexure-6**), the proposal of the PCCF & Chief Wildlife Warden for declaration of the Buffer Zone of PTR sent to the government (**Annexure-7**) as well as the Government Order dated 06.04.2011 published in the Government gazette (**Annexure- 2**).

In the Government Order declaring the Buffer Zone, it has been stated that *"to promote the co-existence between wildlife and human activities with due recognition of the livelihood, developmental, social and cultural rights of local people, the area of Periyar Wildlife Sanctuary kept out of the critical Tiger Habitat is now declared as buffer area to the critical Tiger Habitat"*. This makes it abundantly clear that repair works undertaken in an already existing community gathering place was an activity relating to the traditional and cultural rights of the scheduled tribes.

13. It is submitted that in the notification of MoEF 15.01.2016, in Para5 of Appendix IX, it has been stated that *Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatma Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts* are excluded from taking Environmental Clearance (**Annexure- 8**).

14. It is humbly submitted that vide reply to para 3 above clearly shows that the alleged site falls within the buffer area of Periyar Tiger Reserve and not part of the core area. Hence the averments made in this para are factually wrong and hence strongly denied.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the petition as the above petition is been filed with mala

vide intentions by intentionally hiding and distorting the facts and thus render justice

Dated at Chennai on this the 19th day of September, 2021.



(E.K.Kumaresan)
Counsel for R3
Standing Counsel for State
Government of Kerala
NGT(SZ), Chennai Bench

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
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**STATEMENT OF FACTS
SUBMITTED BY 3RD
RESPONDENT ON BEHALF 4TH
AND 7TH RESPONDENT**

M/s. E.K.KUMARESAN

Standing counsel for Kerala (SZ)

Counsel for R2 to R4 & R7

778
 F. No. 1-14/2011-NTCA
 Government of India
 Ministry of Environment & Forests
 National Tiger Conservation Authority



Annexe -V, Bikaner House,
 Shahjahan Road, New Delhi-110011,

Tel. No. 23387691

Fax No. 23074272

Email: hsnegi@rediffmail.com

igntca@gmail.com

Dated: 21st March, 2013

To

The Chief Wildlife Warden,
 Government of Kerala,
 Thiruvananthapuram .

Sub: Approval of Tiger Conservation Plan (TCP) for the Periyar Tiger Reserve – reg.

Sir,

The draft Tiger Conservation Plan (TCP) prepared by the State of Kerala for Periyar Tiger Reserve, under sub-section (3) of section 38V of Wildlife (Protection) Act, 1972, was submitted to this Authority requesting for approval under section 38O (1) (a) of the said Act.

After examination of the said TCP by the Expert Committee of the NTCA constituted for the purpose, observations of NTCA/ Experts were communicated to the Chief Wildlife Warden (Kerala) & the Field Director, Periyar Tiger Reserve, for their incorporation in the TCP.

In this context, I am directed to say that further to the compliance furnished by the State Government vide its letter No. WL5-1620/2008 dated 21/01/2013, and based on the recommendation of the technical committee, **approval of the NTCA is hereby granted for the TCP of Periyar Tiger Reserve for the period from 2011-12 to 2020-21, under section 38O (1) (a) of the Wildlife (Protection) Act, 1972**, subject to following conditions:

- a. No deviation shall be made from the prescriptions of the TCP, read with conditions stipulated here-in, without prior approval of the NTCA u/s 38O (1) (a) of Wildlife (Protection) Act, 1972.
- b. The approved TCP shall have a provision for mid-term review corresponding to the proposed period of the plan, for appropriate mid course alteration, if any, as required.
- c. The State Government shall comply with the guidelines and advisories issued by the NTCA/ Project Tiger from time to time and the commitments made in the tripartite Memorandum of Understanding (MoU).

- d. Since the core critical tiger habitat has the status of a National Park Wildlife Sanctuary, all provisions under Chapter IV of Wildlife (Protection) Act, 1972 would be applicable to such areas, in addition to sections 51 (1C), (1D) and 55 (ab), (ac).
- e. At no stage of implementation of various prescriptions of the TCP relating to the tiger reserve, shall overrule the provisions of:
- i. The Wildlife (Protection) Act, 1972
 - ii. The Indian Forest Act, 1927
 - iii. The Biological Diversity Act, 2002
 - iv. The Environment (Protection) Act, 1986
 - v. The Forest (Conservation) Act, 1980
 - vi. The National Forest Policy, 1988
 - vii. The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006
 - viii. Directives issued from time to time by Honourable Supreme Court of India
- f. The NTCA reserves right to review, modify and withdraw this approval at any time, if any of the conditions of approval are violated.
- g. The following need to be ensured while executing forestry operations in the buffer area of the tiger reserve:
- i. To ensure minimum 'patch disturbance' and minimum human-wildlife conflicts, forestry operations should be restricted only in those coupes which are due for the current year.
 - ii. Compliance of section 38V (2) of the Wildlife (Protection) Act, 1972 should be strictly ensured.
 - iii. No working or camping should be permitted in the area after sunset.
 - iv. Daily monitoring of the tiger movement, water points and cattle kill should be done and recorded.
- g. The Tourism activities should be strictly managed/ regulated as per the comprehensive guidelines issued by the NTCA under section 38O (c) of the Wildlife (Protection) Act, 1972 vide letter dated 15/10/2012.

Yours faithfully,

(Dr. H.S.Negi)

Inspector General of Forests (NTCA)

Copy to:

1. The Principal Secretary of Forests, Government of Kerala.
2. The Additional Principal Chief Conservator of Forests (Central), MoEF, Regional Office (Southern), Kendriya Sadan, 4th Floor, E&F Wing, 17th Main Road, Koramangala II Block, Bangalore-560034 (Karnataka).
3. The Field Director, Periyar Tiger Reserve, Kerala for necessary action and information please.

Appendix 1.5

©
Government of Kerala
കേരള സർക്കാർ
2011



Reg. No. രജി. നമ്പർ
KL/TV(N)/12/2009-2011

KERALA GAZETTE

കേരള ഗസറ്റ്

EXTRAORDINARY

അസാധാരണം

PUBLISHED BY AUTHORITY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

Vol. LVI	Thiruvananthapuram,	6th April 2011	No. } 867
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	തിരുവനന്തപുരം,	16th Chaithra 1933	നമ്പർ } 867
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GOVERNMENT OF KERALA

Forest and Wildlife (F) Department

NOTIFICATION

G. O. (P) No. 18/2011/F&WLD. Dated, Thiruvananthapuram, 22nd March, 2011.

S. R. O. No. 267/2011.— In exercise of the powers conferred by Section 38 V of Wildlife (Protection) Act, 1972 (53 of 1972), the Government of Kerala hereby declare the following areas of Periyar Wildlife Sanctuary which are peripheral and contiguous to the core or critical tiger habitat of Periyar Tiger Reserve notified as per G. O. (P) No. 75/07/Forest and Wild Life Department dated 31st December, 2007, published as S.R.O. No. 1089/2007 dated 31st December, 2007 in the Kerala Gazette Extraordinary No. 2328 dated 31st December, 2007, as buffer area to Periyar Tiger Reserve in the interest of conservation of tiger.

PERIYAR TIGER RESERVE BUFFER AREA

SCHEDULE

District	: Idukki, Kottayam and Pathanamthitta
Taluk	: Peerumade, Kanjirappalli, Ranni and Perunadu.
Block	: Azhutha, Kanjirappally and Ranni
Village	: Mlapara, Periyar, Kumily, Manchumala, Erumely South and Perunadu
Area	: 44 Km ² .

The Buffer area shall consist of the areas mentioned against serial number 1 to 4.

1. Tourism zone having leased out areas to Kerala Tourism Development Corporation, Kerala Labour Welfare Board and Tamilnadu PWD, Water Authority, Electricity Board, Kerala Water Authority, Kerala PWD, Labbakandam Tribal Settlement and areas under tourism activities' (10 Km²)

BOUNDARY DESCRIPTION

North: The boundary starts from Kurisumala (1188m MSL) located on the northern boundary of Periyar Wildlife Sanctuary and proceeds towards north east till it reaches a point near Brandipara Mala (1139m MSL).

East: Thence the boundary proceeds towards south east along the eucalyptus plantation road (the northern boundary of core of critical tiger habitat) till the road meets a stream at Kukkarakkandam (at 9° 36' 19.2" N and 77° 12' 1.1" E) and continues along the stream till the point where the stream merge with Periyar Lake (at the starting point of Kukkarathodu). Thence the boundary continues along the western boundary Kukkarathodu oli up to boat landing and continues along the eastern boundary of canal up to Thekkady check post and proceeds along the western boundary of canal up to boat landing (at 9° 34' 36.3" N and 78° 10' 37.4" E).

South: The boundary thence continue towards west along the northern boundary of core or critical tiger habitat and ends near Mullayar estate on the northern boundary of Periyar Wildlife Sanctuary (at 9° 35' 13.2" N and 77° 8' 52.9" E).

West: Thence the boundary proceeds towards north east along the northern boundary Periyar Wildlife Sanctuary and ends at the starting Point.

2. PERIYAR LAKE (16 KM²) BOUNDARY DESCRIPTION

North: The boundary starts from a point where Machan oda stream joins with Periyar Lake (at 9° 34' 21.7" N and 77° 08' 23.02" E) and follows the northern boundary of Machan oda and continues along the Periyar Lake boundary Anchuruli oda, Edapalayam and ends at a point near boat landing (at 9° 34' 36.3" N and 78° 10' 37.4" E) on the northern boundary of the core or critical tiger habitat. Thence the boundary continues towards north along the northern boundary of core or critical tiger habitat and ends at a point where a stream that flows down from Kukkarakkandam joins the Eastern side of the Periyar Lake (9° 35' 24.7" N and 77° 11' 11.8" E).

East: Thence the boundary proceeds towards south along the eastern boundary of Periyar Lake via boat landing till the point where a small stream joins the Periyar Lake near Nellikkampetty (9° 33' 41.40" N and 77° 11' 26.88" E) and continues upstream towards east and reaches the ridge and again joins a downstream till it reaches the Poovarasu oda in Periyar Lake. Thence the boundary continues along the boundary of Poovarasu oda and ends near Pachakad on the eastern boundary of Periyar Lake boundary (at 9° 31' 41.34" N and 77° 12' 30.38" E).

South: The boundary thence cut straight across the Periyar Lake towards southwest till it touches the point where the western boundary of Aruvi oda joins the Periyar Lake. Thence the boundary continues along the southern boundary of Periyar Lake till the dam site.

West: Thence the boundary continues towards west approximately 300m on either side of the downstream of Periyar River from the Mullaperiyar Dam and approximately with a length of 1.5 km (thus an area of approximately 100 ha is included in the buffer along the downstream of Periyar River on the western side of Mullaperiyar Dam). Thence the boundary follows the western boundary of Periyar Lake and ends at the starting point (thus the land areas such as Sevaloda, Nellikkampetty, Manakkavala, Thozhugumoola, Sokampara, Udumbupara, Kavalapara Mala, Deer Island and Edappalayam are included the buffer zone).

3. BOUNDARY DESCRIPTIONS OF THE BUFFER ZONE TO SABARIMALA PILGRIMAGE AND HUMAN SETTLEMENTS AND RELATED ESTABLISHMENTS (10 KM²)

The area includes,—

(i) Areas between Pamba and Sannidhanam including all leased areas and adjoining areas and the establishments of Kerala Forest Department (5 km²)

(ii) Uppupara region (2.4 km²)

(iii) Traditional trek routes and forest roads used for pilgrimage (2.6 km²) viz.,

(a) Azhutha cadavu-Pudussery-Karimala-Pamba

(b) Sathram-Uppupara-Sannidhanam

(c) Forest road from 4th mile to Uppupara

(d) Forest road from Vallakadavu to IC Tunnel Road Junction

(e) Approach forest road to Ponnambalamedu including the Makarajothi area

(f) Road from Kundrikapalam to Mangaladevi via Karadikavala including temple site

(g) Tribal pilgrim activity area at Inchiparakotta

(h) Thiruvabharanam route reaching Neelimala Top and Valiyanavattam pilgrim activity area.

(iv) Kunnar dam including the approaching trek route and a small check dam.

4. BOUNDARY DESCRIPTIONS OF HUMAN SETTLEMENTS (8 KM²)

The area includes,—

(i) Demarcated settlements of Moozhikkal tribal settlement, Kuttikayam, Pamba Valley, Moolakkayam settlements and the establishments related to Sabarijalam.

(ii) Vanchivayal tribal settlement including 3 bits of settlement.

-
- (iii) Approach forest road from Vallakadavu to Vanchivayal.
 - (iv) Forest road between Vallakadavu and Mullaperiyar Dam site and
 - (v) Office/residential/ecotourism establishments of KFD at Vallakadavu.

By order of the Governor,

SAJEN PETER,

*Principal Secretary to Government,
Forest and Wildlife Department.*

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

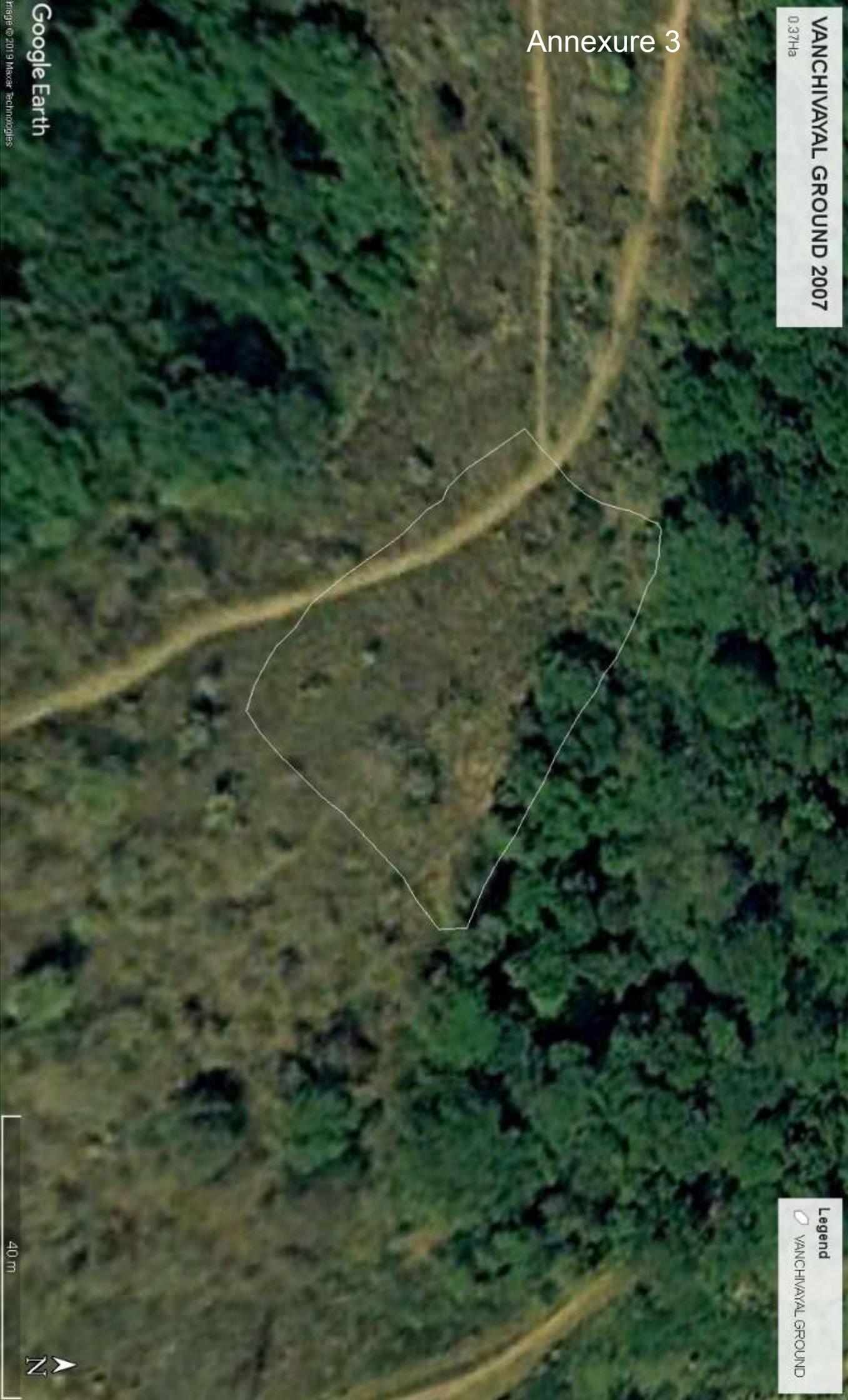
As per Section 38V of the Wildlife (Protection) Act, 1972, for each Tiger Reserve it is mandatory to delineate core or critical tiger habitat and a buffer or peripheral area to the critical tiger habitat where a lesser degree of habitat protection is required to ensure the integrity of the critical tiger habitat with adequate dispersal for tiger. Government of Kerala as per G. O. (P) No. 75/07/F&WLD dated 31-12-2007 published as S.R.O. No. 1089/2007 have delineated 881 Sq. km. of forest area in the Peermade and Pathanamthitta Taluks of Idukki District and Pathanamthitta District as the core of Periyar Tiger Reserve. This consists of 733 Sq. km. area of the existing Periyar Wildlife Sanctuary and 148 Sq. km. area of Goodrickal Range of Ranni Division added to Periyar Tiger Reserve. Thus an area of 44 Sq. km. out of the 777 Sq. km. of Periyar Wild Sanctuary was kept out of the core of Periyar Tiger Reserve. To promote the co-existence between wildlife and human activity with due recognition of the livelihood, developmental, social and cultural rights of local people, the area of Periyar Wildlife Sanctuary kept out of the critical tiger habitat is now declared as buffer area to the critical tiger habitat. The roads between Pamba and Santidanam and traditional trek routes within Periyar Tiger Reserve leading to Sabarimala are delineated as buffer only for permissive use during the Sabarimala pilgrimage season.

This notification is intended to achieve the above object.

VANCHIVAYAL GROUND 2007
0.37Ha

Legend
○ VANCHIVAYAL GROUND

Annexure 3

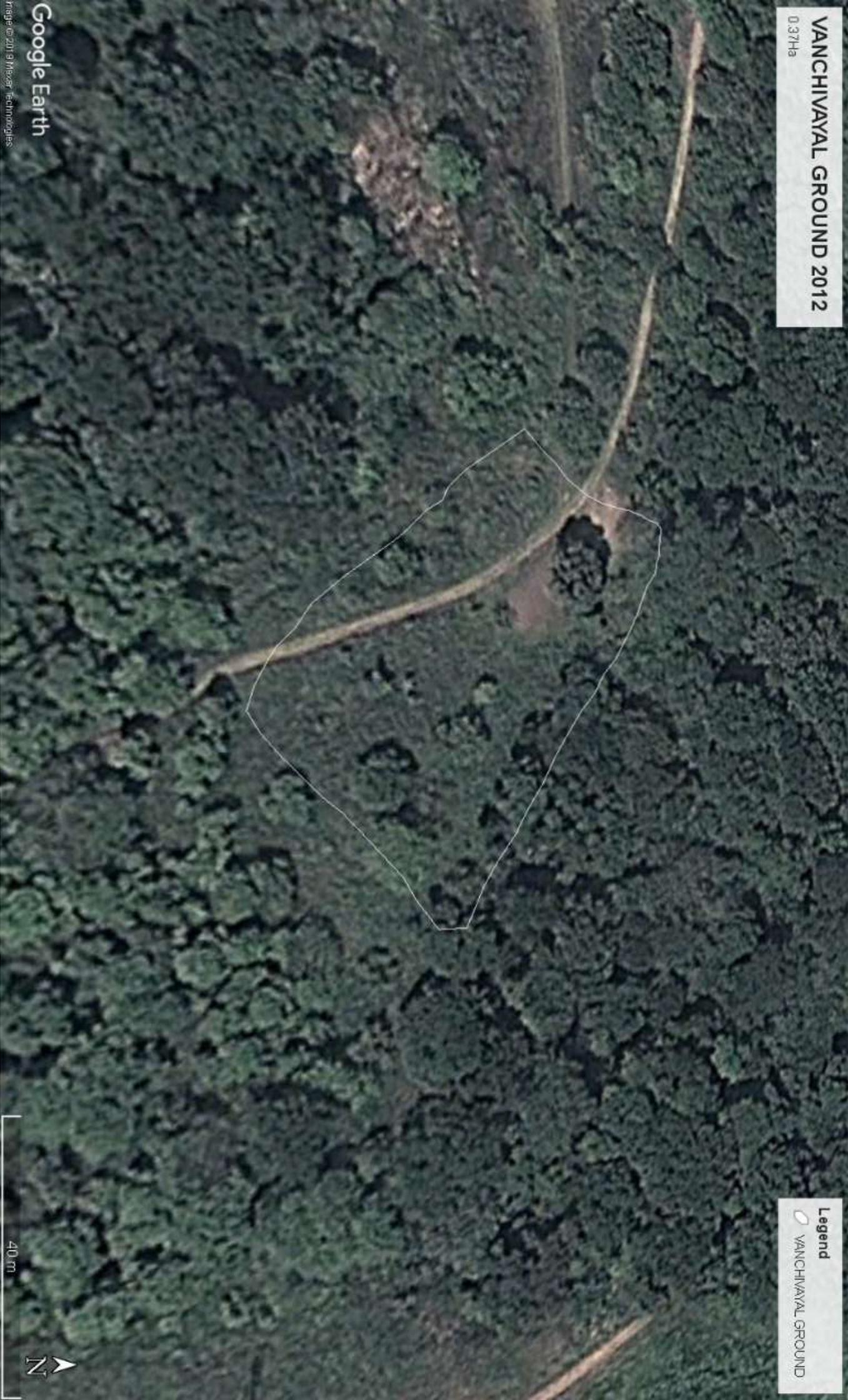


40 m



VANCHIVAYAL GROUND 2012
0.37Ha

Legend
○ VANCHIVAYAL GROUND

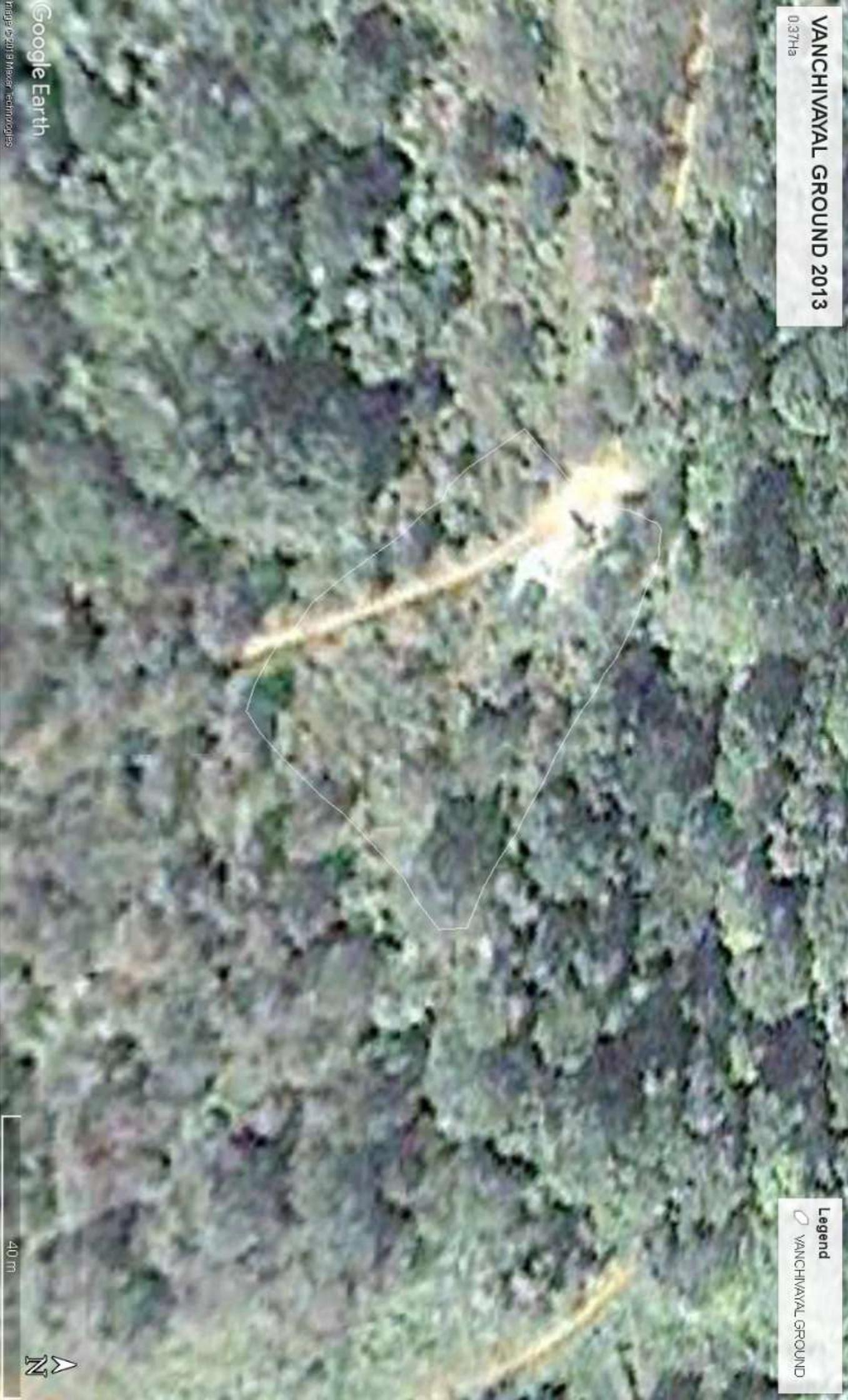


40 m

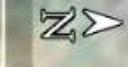


VANCHIVAYAL GROUND 2013
0.37Ha

Legend
○ VANCHIVAYAL GROUND

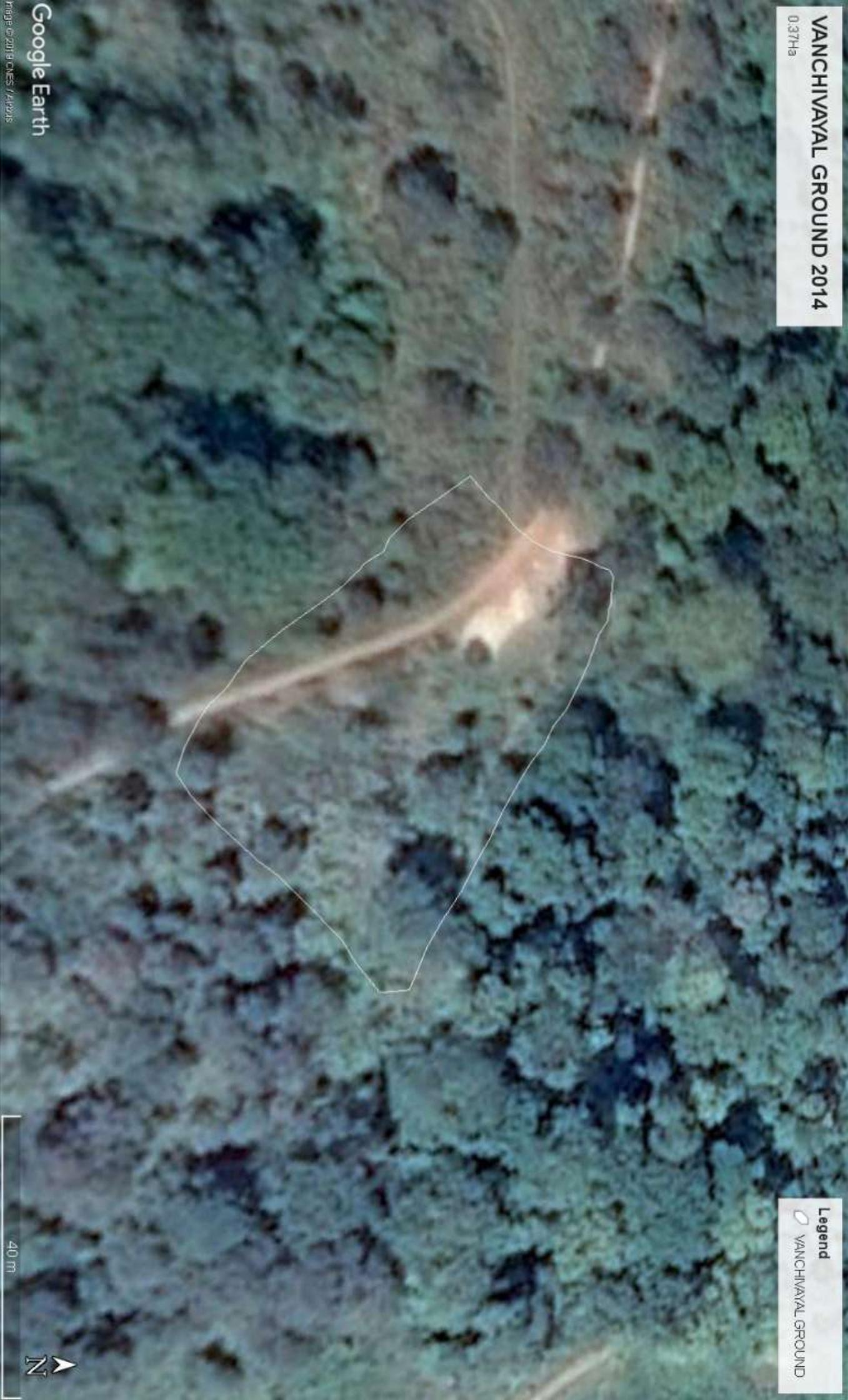


40 m



VANCHIVAYAL GROUND 2014
0.37Ha

Legend
○ VANCHIVAYAL GROUND



40 m



VANCHIVAYAL GROUND 2015
0.37Ha

Legend
○ VANCHIVAYAL GROUND



40 m



VANCHIVAYAL GROUND 2016
0.37Ha

Legend
○ VANCHIVAYAL GROUND

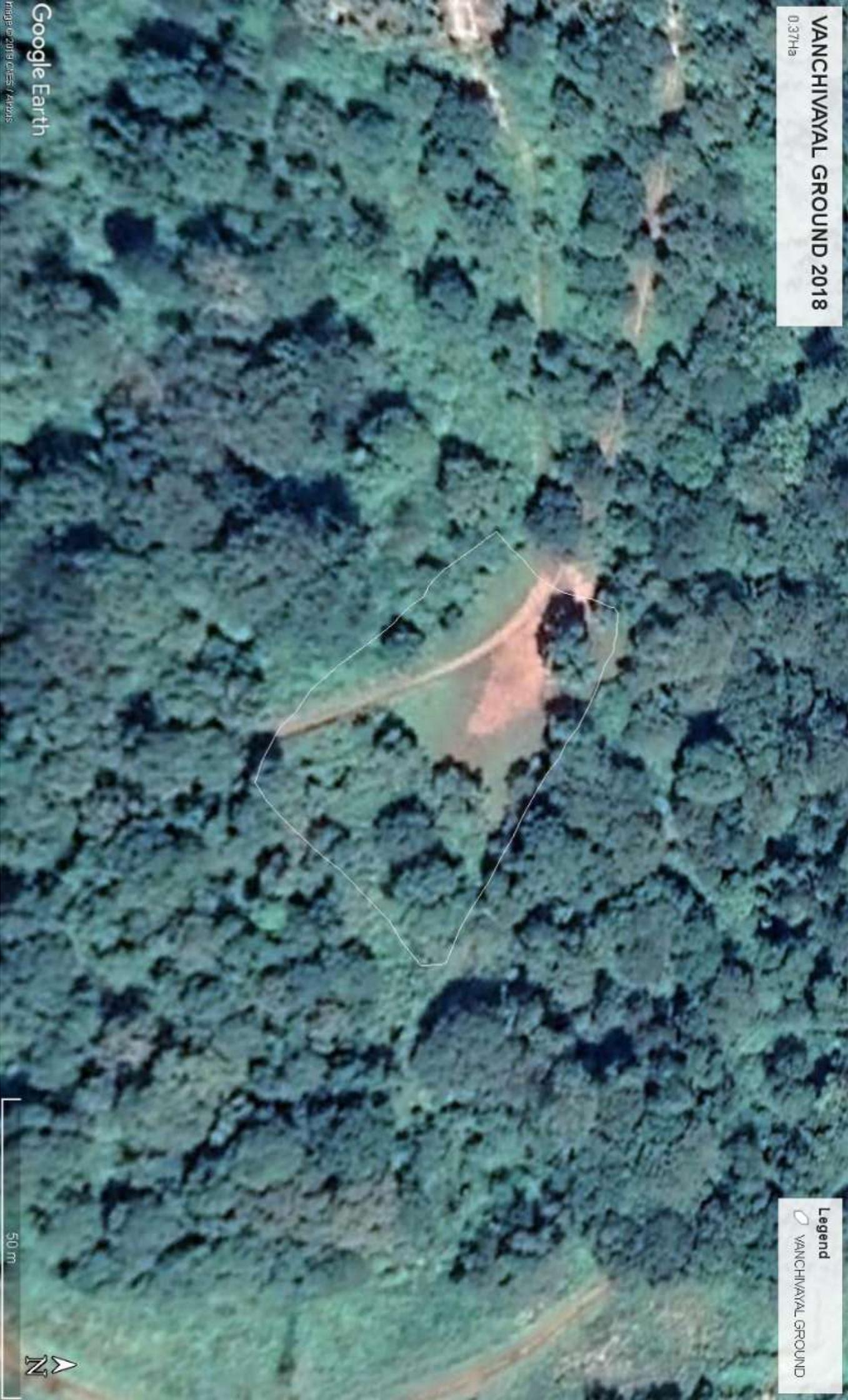


40 m



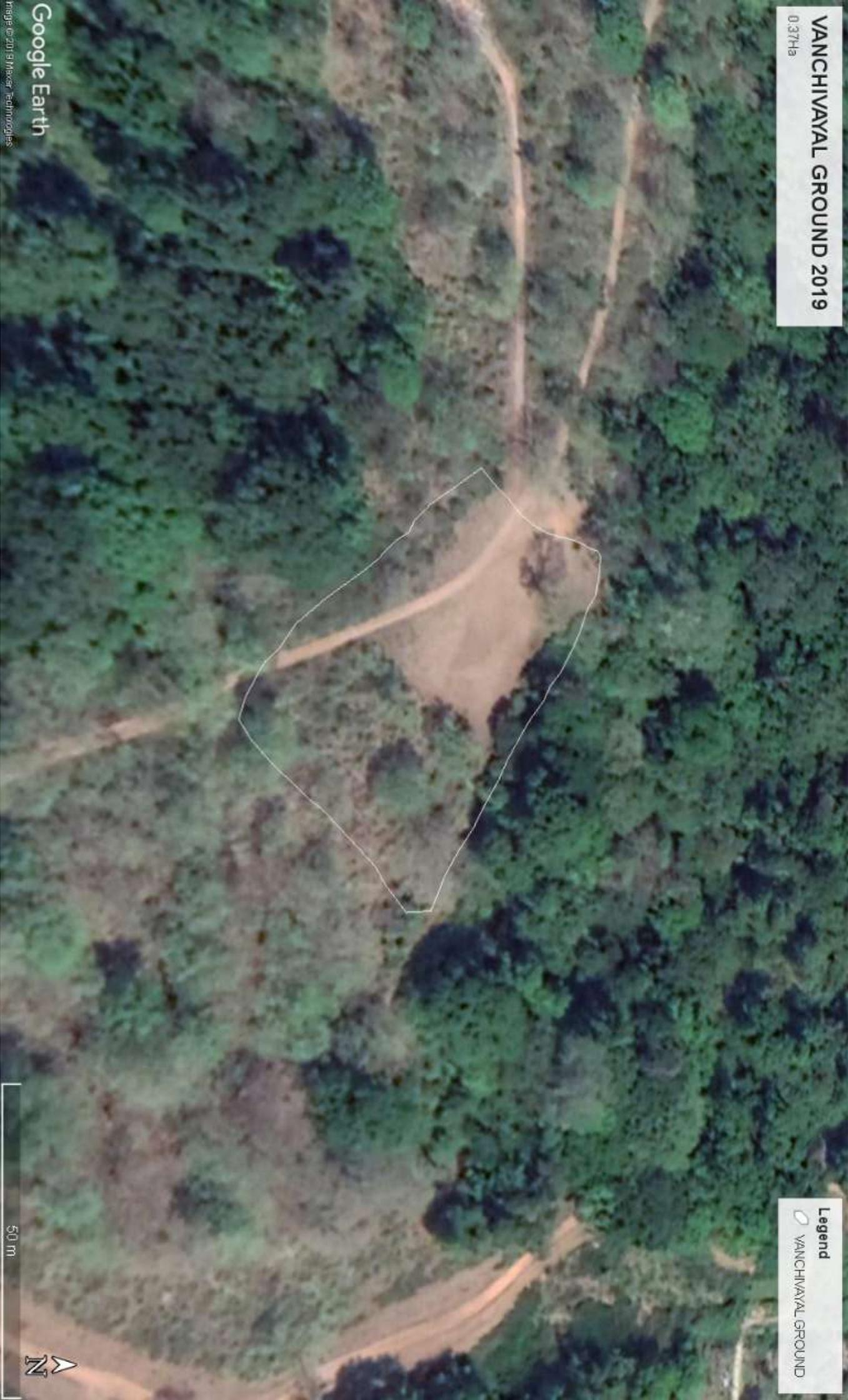
VANCHIVAYAL GROUND 2018
0.37Ha

Legend
○ VANCHIVAYAL GROUND



VANCHIVAYAL GROUND 2019
0.37Ha

Legend
○ VANCHIVAYAL GROUND

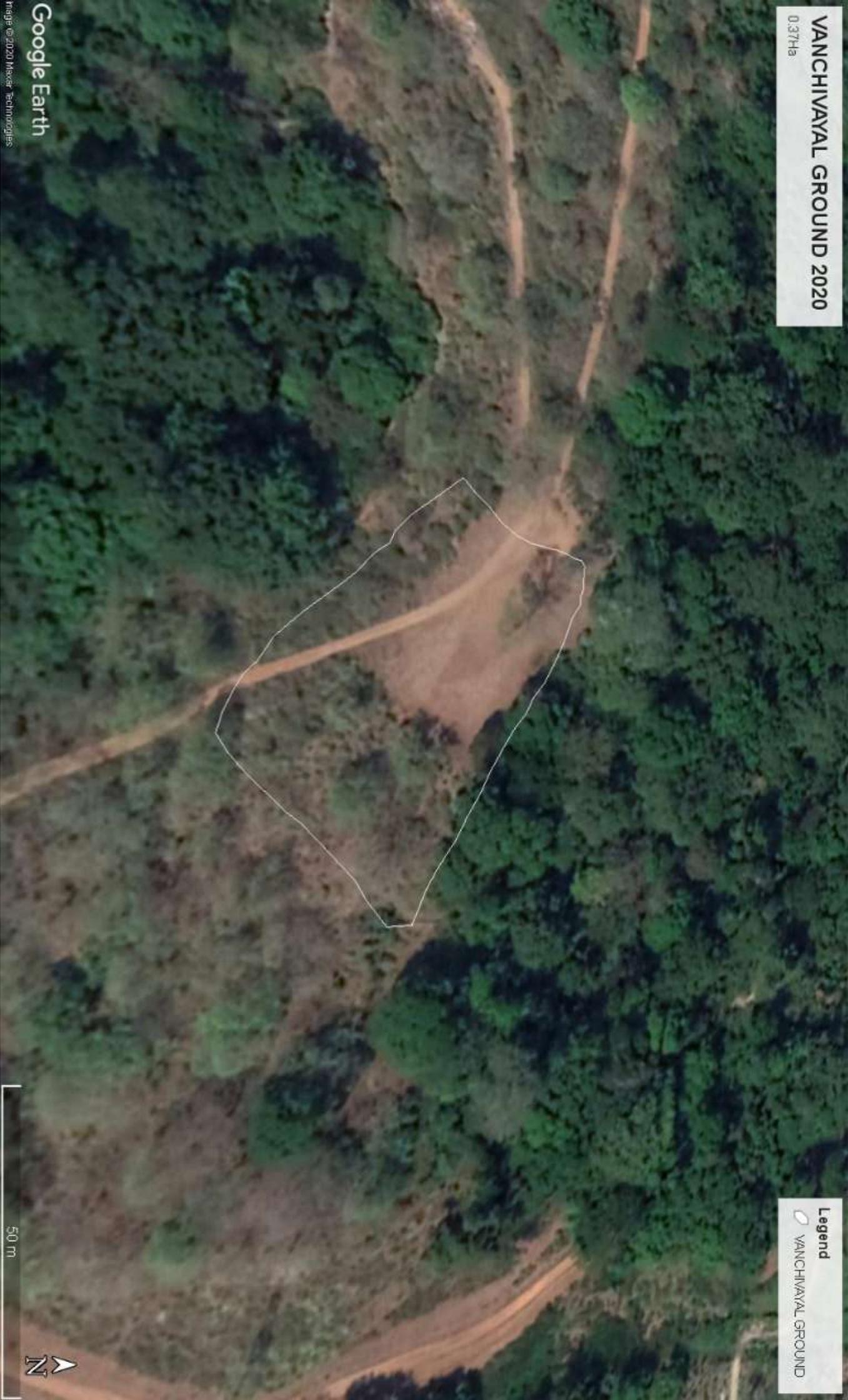


50 m



VANCHIVAYAL GROUND 2020
0.37Ha

Legend
○ VANCHIVAYAL GROUND

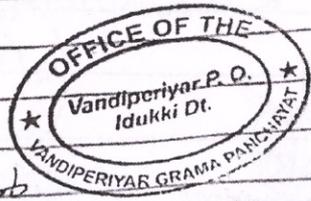


1.3.20 പഞ്ചായത്ത് രാജ് വകുപ്പിന്റെ 2017-18 വർഷത്തെ പരിഷ്കരിച്ച ഭരണാനുമതിയുടെ അനുബന്ധം 25/04/2017 വെള്ളിയാഴ്ച 2:30 മണിക്ക് പഞ്ചായത്ത് കമ്മ്യൂണിറ്റി ഹാളിൽ വച്ച് കഴിവാതെ ഉദ്യോഗസ്ഥർക്ക് വിതരണം ചെയ്യുന്നതിനെക്കുറിച്ചുള്ള വിവരങ്ങൾ.

1	വിജയ്.ടി	
2	മ.പ്രൊ.കുമാർ.കെ.	
3	S. ജി.രാജ്	
4	ബി.ജി.രാജ്	
5	രാജേഷ്	
6	വിജയ്.ടി	
7	ശാന്തദാസമ്മ	
8	മി.രാ.മുരുകുമാർ	
9	മി.രാ.രാജ്	
10	മുഖ്യ.മുഖ്യ	
11	രാജീവ്.ജി.രാജ്	
12	ജി.എ.ജി	
13	എ.എ.എ	
14	മുരുകുമാർ.ജി	
15	രാജ്	
16	മുരുകുമാർ	
17	രാജീവ്.ടി	(A.W.W)
18	എ.എ.എ	(A.W.H)
19	മുരുകുമാർ.ജി, മുരുകുമാർ.	
20	എ.എ.എ	
21	മുരുകുമാർ.ജി	
22	വി.ജി.രാജ്	
23	മുഖ്യ.മുഖ്യ	
24	മി.രാ.രാജ്	
25	മുഖ്യ.മുഖ്യ	
26	മുഖ്യ.മുഖ്യ	
27	എ.എ.എ	
28	മുരുകുമാർ.ജി	
29	രാജ്	
30	എ.എ.എ	

(A.W.W)
(A.W.H)

True Copy



SECRETARY
VANDIPERIYAR GRAMA PANCHAYAT
Tel: 04869-252258
ANOOP K.R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

07/09/2018 ന് രാവിലെ 11.00 മണിക്ക് ജില്ലാ കളക്ടറുടെ ചേരയിൽ ചേർന്നു
ജില്ലാ വർഷം വർഷിംഗ് ഗ്രൂപ്പ് യോഗത്തിന്റെ വിവരം

ജില്ലാതല വർഷിംഗ് ഗ്രൂപ്പ് 07/09/2018 ന് രാവിലെ 11.00 മണിക്ക് ജില്ലാ കളക്ടർ ശ്രീ. കെ. ജീവൻ ബാബു ഐ.എ.എസ്. അവർകളുടെ അദ്ധ്യക്ഷതയിൽ ചേർന്നു. യോഗത്തിൽ ജില്ലാ പ്ലാനിംഗ് ഓഫീസർ ശ്രീമതി ലിറ്റി മാത്യു, ഡെപ്യൂട്ടി ജില്ലാ പ്ലാനിംഗ് ഓഫീസർ ശ്രീമതി ഷീലകെ കെ ഐ.റ്റി.ഡി.പി പ്രോജക്ട് ഓഫീസർ ശ്രീമതി ശ്രീരേഖ കെ.എസ്, അസിസ്റ്റന്റ് പ്രോജക്ട് ഓഫീസർ ശ്രീ അനിൽ ഭാസ്കർ അടിമാലി ട്രൈബൽ ഡെവലപ്പ്മെന്റ് ഓഫീസർ ശ്രീ എ. റഹീം തുടങ്ങിയവരും ഹാജർ ബുക്ക് പ്രകാരമുള്ള മറ്റ് ഉദ്യോഗസ്ഥരും പങ്കെടുത്തു. ജില്ലാ പ്ലാനിംഗ് ഓഫീസർ യോഗത്തിലേക്ക് എല്ലാവരെയും സ്വാഗതം ചെയ്തു.

സെപ്തംബർ മാസം 15 -ാം തീയതി തന്നെ യോഗം വിളിച്ച് ചേർത്ത് ചർച്ച ചെയ്ത് പുതിയ പദ്ധതി നടപ്പിലാക്കുന്നതിന് വേണ്ട നടപടി സ്വീകരിക്കണമെന്ന് അദ്ധ്യക്ഷൻ നിർദ്ദേശിച്ചു. കോർപ്പസ് ഫണ്ട് വിവിധ പഞ്ചായത്തുകൾക്ക് അനുവദിക്കുന്ന തുക കൃത്യമായ രീതിയിൽ വിനിയോഗിക്കുന്നില്ലെന്ന് അദ്ധ്യക്ഷൻ ചൂണ്ടി കാട്ടി. ഗ്രാമ പഞ്ചായത്തുകളുടെ മുടങ്ങി കിടക്കുന്ന എല്ലാ പ്രവൃത്തികളുടേയും ലിസ്റ്റ് 10/09/2018 (തിങ്കളാഴ്ച) തന്നെ ലഭ്യമാക്കണമെന്നും സ്ഥിതിഗതികൾ വിലയിരുത്തി തുടർനടപടികൾ കൈകൊള്ളുന്നതാണെന്നും അദ്ധ്യക്ഷൻ അറിയിച്ചു. അടുത്ത വർഷം മുതൽ ഗ്രാമ പഞ്ചായത്തുകളിൽ റി.എസ്.പി , കോർപ്പസ് ഫണ്ട് ഇനത്തിൽ മുടങ്ങി കിടക്കുന്ന പ്രവൃത്തികൾ ഉണ്ടെങ്കിൽ ആയത് പൂർത്തീകരിച്ചതിന് ശേഷം മാത്രം പുതിയ പദ്ധതികൾക്ക് അംഗീകാരം നൽകിയാൽ മതിയെന്ന് അദ്ധ്യക്ഷൻ നിർദ്ദേശിച്ചു. ഗ്രാമ പഞ്ചായത്തുകളിൽ കോർപ്പസ് ഫണ്ട് ഉപയോഗിച്ച് നടപ്പിലാക്കുന്ന പ്രവൃത്തികൾ മറ്റ് അംഗീകൃത എജൻസികൾ വഴി ചെയ്യുന്നതിന്റെ സാധ്യത പരിശോധിക്കണമെന്ന് അദ്ധ്യക്ഷൻ നിർദ്ദേശിച്ചു.

അടിമാലി ട്രൈബൽ ഡെവലപ്പ്മെന്റ് ഓഫീസ് , ഇടുക്കി ഐ.റ്റി.ഡി.പി. ഓഫീസ് എന്നിവയുടെ പ്രവർത്തനമേഖലയിൽ മുൻ യോഗ തീരുമാന പ്രകാരം നടപ്പിലാക്കിയ പദ്ധതികളുടെ സാധ്യകരണത്തിനും പുതുതായി 2018-19 വർഷം നടപ്പിലാക്കേണ്ട പദ്ധതികളും അടിമാലി ട്രൈബൽ ഡെവലപ്പ്മെന്റ് ഓഫീസറും ഐ.റ്റി.ഡി.പി പ്രോജക്ട് ഓഫീസറും ചേർന്ന് അവതരിപ്പിച്ചു. ആയതിന്മേൽ സ്വീകരിച്ച നടപടി ഇതോടൊപ്പം ഉള്ളടക്കം ചെയ്യുന്നു.

യോഗം 12.00 മണിക്ക് അവസാനിച്ചു

(ഒപ്പ്)

ജില്ലാ കളക്ടർ

ഉത്തരവിൻ പ്രകാരം

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ജില്ലാ പ്ലാനിംഗ് ഓഫീസർ

PCA

[Handwritten signature]

ANOOP K. R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

11	ട്രാൻസ്ഫോർമർപടി- പങ്കുമാർഗ്ഗങ്ങൾ റോഡ് കോൺക്രീറ്റിംഗ്	ഉൾപ്പാട്	17	16,02,767/-	374 മീ.
12	പെരിണാറ്റേരി- തെരുവുവഴി-ആൾകാല്ല് റോഡ് കോൺക്രീറ്റിംഗ്	ഉൾപ്പാട്	43	33,00,000/-	730 മീ.
13	ആൾകാല്ല്-പാലക്കരത്താട്ടി റോഡ് കോൺക്രീറ്റിംഗ്	ഉൾപ്പാട്	49	30,00,000/-	500 മീ.
ആകെ			659	3,40,76,505/-	

ആർട്ടിക്കിൾ 275(1)

വഞ്ചി വയൽ കോളനിയിൽ 5 നടപ്പാലങ്ങളുടെ നിർമ്മാണം-3,80,603/- രൂപ

വണ്ടിപ്പെരിയാർ ഗ്രാമപഞ്ചായത്തിലെ 10-ാം വാർഡിലുൾപ്പെട്ട വഞ്ചി വയൽ കോളനിയിൽ ഊരാളി സമുദായത്തിൽപ്പെട്ട 80 കുടുംബങ്ങൾ അധിവസിക്കുന്നുണ്ടെന്നും വന്യ ജീവികളുടെ ആക്രമണത്തിൽ നിന്ന് രക്ഷപ്പെടുന്നതിനായി കോളനിക്കുള്ളിൽ ഭൂമികൾ നിർമ്മിച്ചിട്ടുണ്ടെന്നും ഭൂമികൾ കടക്കുന്നതിന് നിലവിൽ തടി കൊണ്ടുള്ള താത്ക്കാലിക നടപ്പാലങ്ങളാണുള്ളതെന്നും ആയത് അപകടമുണ്ടാക്കുന്നതിനാൽ കമ്പി ഉപയോഗിച്ച് നാലിടത്ത് 46,013/- രൂപ വീതം 1,84,072/- രൂപയ്ക്ക് നടപ്പാലവും വാഹനയോഗ്യമായ രീതിയിൽ വാസുപടി ഭാഗത്ത് 1,96,531/- രൂപ ചെലവഴിച്ച് നടപ്പാലവും നിർമ്മിക്കുന്നതിന് ഗ്രാമപഞ്ചായത്തിൽ നിന്നും പ്രൊപ്പോസൽ ലഭ്യമായിട്ടുണ്ടെന്നും ആയതിന്റെ റിപ്പോർട്ട് പ്രൊജക്ട് ഓഫീസർ ഐ.റ്റി.ഡി.പി സാർപ്പിച്ചു.

ടി പദ്ധതി ജില്ലാതല വർക്കിംഗ് ഗ്രൂപ്പ് അംഗീകരിച്ച് സംസ്ഥാനതല വർക്കിംഗ് ഗ്രൂപ്പിന്റെ പരിഗണനക്ക് സാർപ്പിക്കുവാൻ തീരുമാനിച്ചു.

വഞ്ചി വയൽ കളിസ്ഥല നിർമ്മാണം-28,47,108/- രൂപ

വണ്ടിപ്പെരിയാർ ഗ്രാമപഞ്ചായത്തിലെ 10-ാം വാർഡിൽ ഉൾപ്പെട്ട വഞ്ചി വയൽ ക്രൈസ്തവ കോളനിയിൽ 80 കുടുംബങ്ങൾ അധിവസിക്കുന്നുണ്ടെന്നും ടി കോളനിയിലെ നിരവധി കുട്ടികൾ കലാകായിക രംഗങ്ങളിൽ വളരെ തൽപ്പരരാണെങ്കിലും ടി കുട്ടികളുടെ കലാകായിക കഴിവുകൾ പരിപോഷിപ്പിക്കുന്നതിന് നിലവിൽ കോളനിയിൽ യാതൊരുവിധ സൗകര്യങ്ങളുമില്ലെന്നും നിലവിൽ കളിസ്ഥലം നിർമ്മിക്കുന്നതിനാവശ്യമായ സ്ഥലം കോളനിയിൽ ലഭ്യമാണെന്നും ടി സ്ഥലത്ത് കളിസ്ഥലം നിർമ്മിക്കുന്നതിന് ഗ്രാമപഞ്ചായത്തിൽ നിന്നും 28,47,108/- രൂപയുടെ പ്രൊപ്പോസൽ ലഭ്യമായിട്ടുണ്ടെന്നും ആയതിന്റെ റിപ്പോർട്ട് പ്രൊജക്ട് ഓഫീസർ ഐ.റ്റി.ഡി.പി സാർപ്പിച്ചു.

ടി പദ്ധതി ജില്ലാതല വർക്കിംഗ് ഗ്രൂപ്പ് അംഗീകരിച്ച് സംസ്ഥാനതല വർക്കിംഗ് ഗ്രൂപ്പിന്റെ പരിഗണനക്ക് സാർപ്പിക്കുവാൻ തീരുമാനിച്ചു.

Pca
Chief Conservator of Forests (Wildlife)
Field Director, Kottayam

13/10/2010 13:18

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Office of the
Field Director (Project Tiger)
Kottayam. Dated: 20.10.2010

From

Field Director, Project Tiger
Kottayam

To

The Principal Chief Conservator of Forests (WL) &
Chief Wildlife warden, Kerala
Thiruvananthapuram



Sir,

Sub: Delineation of Buffer Zone of Periyar Tiger Reserve - Submission of revised proposal and draft notification - reg.

- Ref:
1. G.O(P) No. 75/07/P&WLD dated 31.12.2007
 2. This office letter of even no. dated 27.04.2009 & 11.10.2010
 2. Discussions in the meeting of Council of CCPs held on 19.10.2010

Kind attention is invited to the subject matter and references cited. As per the discussions held in the meeting held on 19.10.2010, I am submitting herewith the revised proposal for notification of 44 sq.km area of Periyar Wildlife Sanctuary as the buffer to the critical tiger habitat of Periyar Tiger Reserve.

Yours faithfully,

[Handwritten Signature]

Field Director (PT), Kottayam

Encl: as above

The draft notification area with the question of extending the area of buffer was discussed in the meeting of 12th & 13th Oct. The decision was to limit the buffer to the existing sanctuary (PTA) area. The draft is in accordance with the decision. Sent for perusal and put up for approval.

WLS
21/10/2010
21/10
20/10
21/10

KA
HT
ANOOP K. R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

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REVISED PROPOSAL FOR NOTIFICATION OF BUFFER OF PERIYAR TIGER RESERVE.

The Periyar Wildlife Sanctuary consisting of 777 sq.km area was brought under the Centrally Sponsored Scheme of Project Tiger as the Periyar Tiger Reserve during 1978. Thence the management of the sanctuary had been focused on the protection of endangered species of tiger and its habitat. With the amendment of the Wild Life (Protection) Act, 1972 in the year 2006, legal provisions are included in the Act for the management of Tiger Reserves. As per Section 38V of the Act, it is mandatory to delineate the core (critical tiger habitat) and buffer to the Tiger Reserve. The Government of Kerala as per G.O(P).No. 75/07/F&WLD dated 31.12.2007 has delineated 881.sq.km of forest area in the Peermade and Pathanamthitta taluks of Idukki and Pathanamthitta Districts as the core of Periyar Tiger Reserve. This consists of 733 sq.km area of the existing Periyar Wildlife Sanctuary and 148 sq.km area of Goodrickal Range of Ranni Division added to PTR. Thus an area of 44 sq.km out of the 777sq.km of Periyar Wildlife Sanctuary was kept out of the core of PTR. This includes the areas of tourism zone having areas leased out to Kerala Tourism Development Corporation, Kerala Labour Welfare Board and Tamil Nadu Electricity Board, Offices and staff quarters and the parts of area leased out to TDB in Periyar Tiger Reserve (at Sannidhanam and Pamba) and roads and trek routes to these areas and buffer to these routes. In the meeting of the Council of CCF's held on 19.10.2010, it was decided to notify the 44 sq.km area of Periyar Wildlife Sanctuary which is not included in the core of PTR as its buffer. A split up showing the extent of the areas falling in the buffer are given in the table below.

Sl.No	Name of the Area	Extent (sq.km)	Range
1	Part of Periyar Lake	16.00	Thekkady
2	Tourism zone (9.5km ²) having leased out areas to Kerala Tourism Development Corporation, Kerala Labour Welfare Board and Tamilnadu Electricity Board, Labbakandam Tribal Settlement and areas under tourism activities	9.50	Thekkady
3	Extent of Vanchivayal tribal settlement	0.50	Vallakkadavu
4	Buffer to vanchivayal tribal settlement (@400m from the periphery of the settlement)	2.50	Vallakkadavu
5	Extent of Moozhikkal Tribal settlement	1.12	Azhnutha
6	Buffer to Moozhikkal tribal settlement (@400m from the periphery)	3.31	Azhnutha

PCA

ANOO K.R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

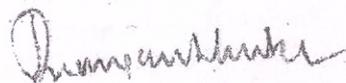
Chief Chief

7	Extent of Pambavalley region (brought in during 1962 under Grow More Food Scheme)	3.07	Pamba
8	Buffer to Pambavalley settlement (@400m from the periphery)	3.78	Pamba
9	Area leased out to TDB in Periyar Tiger Reserve (at Sannidhanam and Pamba)	0.56	Pamba
10	Roads (length of 8km and width 7m) with 50m b Buffer on either side of the roads (between Pamba and Sabarimala) (8000m x 107m)	0.86	Pamba
11	Traditional trek routes from Azhuthakkadavu-Pamba (18km), Sathram-Uppupara - Sannidhanam (10km) and buffer with a width of 50 m on either side of the trek routes (28 km x 100m)	2.80	Azhutha, Pamba
		44.00	

A draft of the notification for declaring the above area as buffer to the critical tiger habitat of PTR and a map showing the buffer area is enclosed for favour of necessary further action.

Encl: As above.

Yours faithfully



Field Director (Project Tiger),
Kottayam

PCA



ANOOP K.R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

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GOVERNMENT OF KERALA
FORESTS & WILDLIFE (F) DEPARTMENT
NOTIFICATION

No. GO(P)No. ___/___/ F&WLD

Dated, _____

Thiruvananthapuram

SRO No. _____ - In exercise of the powers conferred under Section 38 V of Wildlife (Protection) Act, 1972 (53 of 1972), the Government of Kerala hereby declare parts of Periyar Wildlife Sanctuary which are peripheral and contiguous to the core or critical tiger habitat of Periyar Tiger Reserve as the buffer zone to PTR, in the interest of conservation of Tiger.

**PERIYAR TIGER RESERVE
SCHEDULE**

District : Idukki & Pathanamthitta
Taluk : Peermade & Kanjirappalli
Block : Azhutha & Kanjirappally
Village : Periyar, Miapara
Area : 44 km²

BOUNDARY DESCRIPTION OF BUFFER ZONE

- a. Boundary description of Tourism zone (9.5 km²) and Periyar Lake (16km²) (Total 25.50 km²): This includes areas under ecotourism activities, tribal settlements such as Mannakudy and Paliyakkudy, establishments of Kerala Forest Department, Kerala State PWD, Tamilnadu State PWD, Tamilnadu State Electricity Board, Kerala Tourism Development Corporation and Periyar Lake.

North and East: The boundary starts from Kurisu Mala (1188m MSL) located near Kumily and proceeds towards north-east along the northern boundary of Periyar Tiger Reserve and ends near Brandipara Mala (at 9° 36' 33.1"N and 77° 11' 49.4"E). Thence the boundary proceeds towards south along the eucalyptus plantation road and ends at a stream (at 9° 35' 19.2"N and 77° 12' 1.1"E) that flow down towards Kukkarakandam (which is the northern boundary of core or critical tiger habitat of Periyar Tiger Reserve). The boundary then continues along the stream towards south-west till it touches the Periyar Lake and further continues along the eastern boundary of Periyar Lake and western and eastern boundary of Povarasu Oda and ends at 9° 31' 43.95"N and 77° 12' 23.23"E.

South and West: Thence the boundary cut across the Periyar Lake and touches a point at 9° 31' 29.1"N and 77° 11' 59.4"E and continues along the southern boundary of Periyar Lake and runs through the Mullaperiyar Dam and Periyar Lake boundary at Machan Oda and Idapalayam and ends at 9° 34' 36.3"N and 77° 10' 37.4"E on the Periyar Lake boundary (where a small stream that flows down from Anchuruli Mala and joins at the Periyar Lake). Thence the boundary proceeds towards-west along the northern boundary core or critical tiger habitat of Periyar Tiger Reserve till it touches the northern

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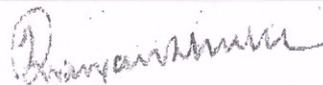
ANOOP K.R. IFS
Chief Conservator of Forests (Wildlife) & Tiger Habitat
Field Director, Kottayam

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boundary of Periyar Tiger Reserve at $9^{\circ} 35' 13.2''N$ and $77^{\circ} 8' 52.9''E$. Thence the boundary continues along the northern boundary of Tiger Reserve and ends at the starting point.

- b. **Description of Vanchivayal tribal Settlement (Total 3.00 km²):** The boundary of the Vanchivayal tribal settlement includes an area of 0.5 km² of the tribal settlement and a buffer @400 m from the periphery of the settlement (2.50km²).
- c. **Description of Moozhikkal with Nambupara, Thudithodu and Kuttikayam settlements (Total 4.43 km²):** The boundary of the Moozhikal settlement includes an area of 1.12 km² of the settlement and a buffer @400 m from the settlement boundary within Periyar Tiger Reserve (3.31 km²).
- d. **Description of Pamba Valley settlements (Total 6.85km²):** The boundary of the Pamba valley settlements includes an area of 3.07 km² of the settlement and a buffer @400 m from the settlement boundary within Periyar Tiger Reserve (3.78 km²).
- e. **Description of areas leased out to TDB from PTR (Sannidhanam and Pamba) (Total 0.56km²):** This includes the areas leased out to TDB from PTR
- f. **Description of Trek paths and roads used for pilgrimage (Total 3.66 km²):** Trek path between Azhuhacadavu and Pamba (18km x 100m @ 50m on either side = 1.8km²); trek path between Sathram and Sannidhanam via Uppupara (10km x 100m @ 50m on either side = 1.00km²); roads between Pamba and Sannidanara viz. Appachimedu, Swamy Ayyappan and Saramkuthy (8km x 7m width x 100m @ 50m on either side = 0.86 km²).

By Order of the Governor



FIELD DIRECTOR
PROJECT TIGER, KOTTAYAM

PCA



ANOOP K.R. IFS
Chief Conservator of Forests (Wildlife)&
Field Director, Kottayam

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Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport)

As per section 38V of the Wildlife (Protection) Amendment Act - 2006, for each Tiger Reserve it is mandatory to delineate core or critical tiger habitat and a buffer or peripheral area to the critical tiger habitat where a lesser degree of habitat protection is required to ensure the integrity of the critical tiger habitat with adequate dispersal for tiger. Government of Kerala vide G O(P).No. 75/07/F&WLD dated 31.12.2007 has delineated 881 sq.km of forest area in the Peermade and Pathanamthitta taluks of Idukki and Pathanamthitta Districts as the core of Periyar Tiger Reserve. This consists of 733 sq.km area of the existing Periyar Wildlife Sanctuary and 148 sq.km area of Goodrial Range of Ranni Division added to PTR. Thus an area of 44 sq.km out of the 777sq.km of Periyar Wildlife Sanctuary was kept out of the core of PTR. To promote the co-existence between wildlife and human activity with due recognition of the livelihood, developmental, social and cultural rights of local people, the area of Periyar wildlife Sanctuary kept out of the critical tiger habitat is now declared as buffer to the critical tiger habitat. The roads between Pamba and Sannichanam and traditional trek routes within PTR leading to Sabarimala are delineated as buffer only for permissive use during the Sabarimala pilgrim season.

This notification is intended to achieve the above object.

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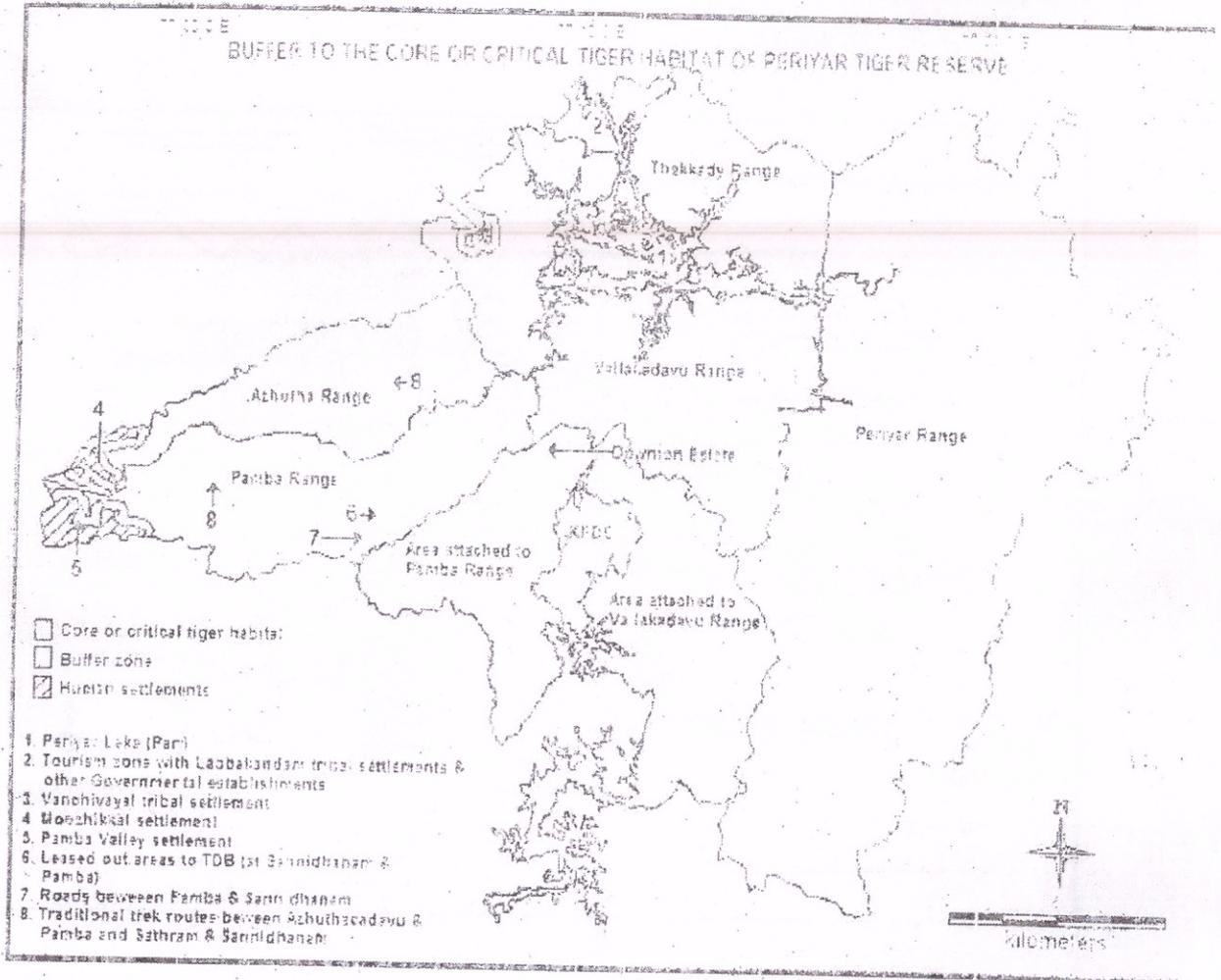
**FIELD DIRECTOR
PROJECT TIGER, KOTTAYAM**

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**ANOOP K.R. IFS
Chief Conservator of Forests (Wildlife)&
Field Director, Kottayam**

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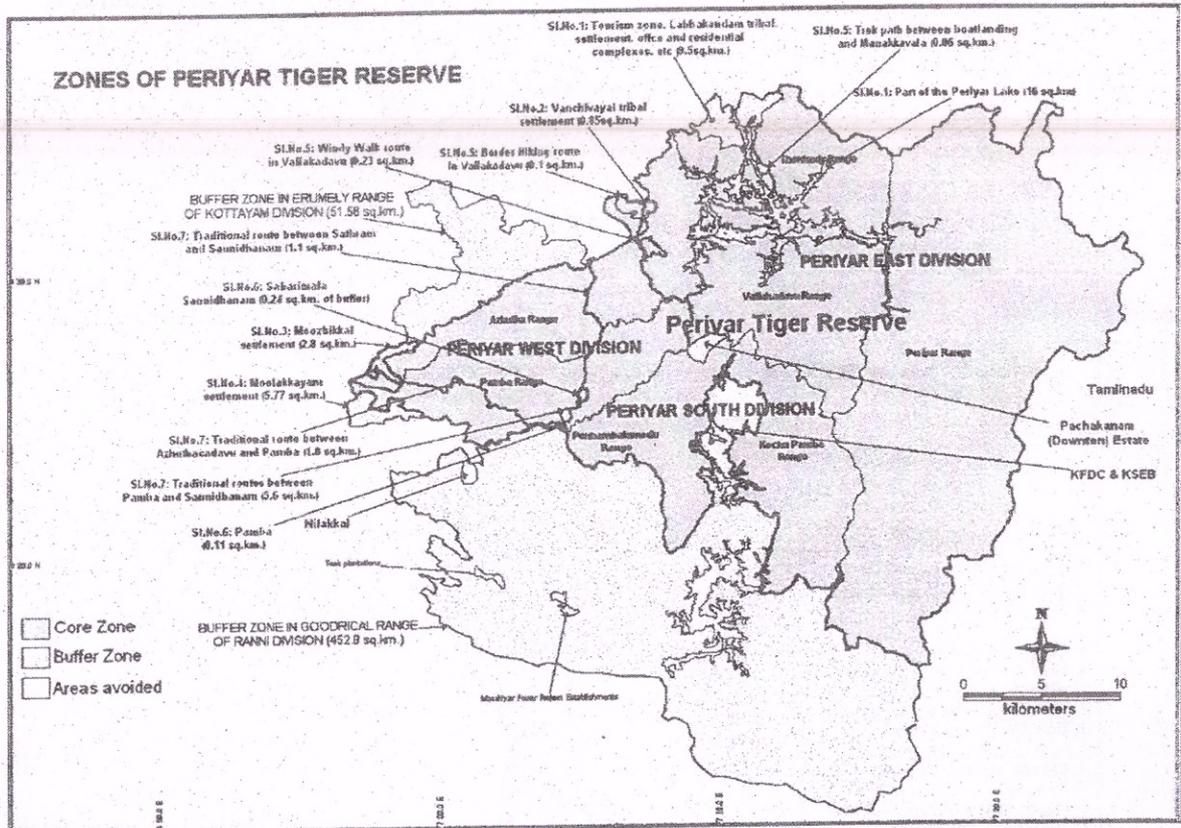
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FIELD DIRECTOR
PROJECT TIGER, KOTTAYAM

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ANOOP K.R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

ANOOP K.R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam



ANOOP K. R. IFS
 Chief Conservator of Forests (Wildlife) &
 Field Director, Kottayam

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 [Signature]

Chief Conservator of Forests (Wildlife)
 Field Director, Kottayam

Annexure 7

N. V. TRIVEDI BABU, IFS
 PRINCIPAL CHIEF CONSERVATOR OF FORESTS (WL) &
 CHIEF WILDLIFE WARDEN, KERALA.

(FULL ADDITIONAL CHARGE)



Office of the Principal Chief
 Conservator of Forests (Wildlife) &
 Chief Wildlife Warden,
 Forest Headquarters, 'Vanalakshmi'
 Thiruvananthapuram-695 014,
 Kerala, India.

☎: 0471 - 2529300, 2529301,
 Mob: 9447979008.

WL 5- 6136/2009

Dated: 18-12-2010

To

The Principal Secretary to Government,
 Forests and Wildlife Department,
 Government of Kerala, Thiruvananthapuram.

Sir,

Sub: Delineation of Buffer Zone of Periyar Tiger Reserve – Submitting proposal and draft notification - regarding.

Ref: Notification G.O.(P)No. 75/07/F&WLD, dated: 31-12-2007 of Forests and Wildlife Department.

Periyar Wildlife Sanctuary with an area of 777 sq.kms was constituted as a Tiger Reserve in 1978. As per section 38 V (incorporated by amendment during 2006) of the Wildlife (Protection) Act, 1972, it is mandatory to delineate the core (critical) tiger habitat and buffer to the Tiger Reserve. The Government of Kerala as per G.O.(P) No. 75/07/F&WLD, dated: 31-12-2007 has delineated 881 Sq.Kms of forest area in the Peerumede and Pathanamthitta Taluks of Idukki districts as the core of Periyar Tiger Reserve. This consists of 733 sq.km out of a total area of 777 sq.kms of the existing Periyar Wildlife Sanctuary and 148 sq.kms of Goodrical Range of Ranni Division added to Periyar Tiger Reserve. Thus an area of 44 sq.kms out of the 777 sq.kms of Periyar Wildlife Sanctuary was kept out of the core of Periyar Tiger Reserve. This includes the areas of tourism zone having areas leased out to Kerala Tourism Development Corporation, Kerala Labour Welfare Board and Tamil Nadu Electricity Board, Offices and Staff quarters, the zone of influence of the Labbakandom tribal settlement, the trek routes and establishments utilized for the ecotourism activities of Periyar Tiger Reserve, settlements such as Vanchivayal, Moozhickal and Pambavalley region and their zone of influence, Vallakadavu – Gavi Road, the areas leased out to Travancore Devaswom Board in Periyar Tiger Reserve (at Sannidhanam and Pamba) and the roads and trek routes to these areas.

The Expert Committee constituted for delineation of the core and buffer zone of Periyar Tiger Reserve has submitted their report for delineation of buffer in November 2008. The Committee has identified the areas to be incorporated in the buffer of Periyar Tiger Reserve

Chief Conservator of Forests (Wildlife) &
 Field Director, Kottayam

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and recommended that the notification of the buffer for Periyar Tiger Reserve could be taken up in two phases. It was recommended to exclude the areas of inhabitation (EDC areas) outside Periyar Tiger Reserve and the tea- cardamom estates in the first phase. The proposal prepared based on the report of the Expert Committee was discussed in the meeting of the Senior Forest Officers held on 19-10-2010. After detailed deliberations, it was decided to move proposal for notification of 44 Sq.Kms area of Periyar Wildlife Sanctuary which is not included in the core of Periyar Tiger Reserve as its buffer in the first phase. A split up showing the extent of the areas falling in the buffer is given in the table below.

Sl. No.	Name of area	Extent (Sq.Kms)	Range
1	Tourism Zone (having leased out areas to Kerala Tourism Development Corporation, Kerala Labour Welfare Board, and Tamil Nadu PWD, Water Authority, Electricity Board, Kerala Water Authority, Kerala PWD, Labbakandam Tribal Settlement and areas under tourism activities)	10.00	Thekkady
2	Periyar Lake (Covering the areas of boating from boatlanding to damsite and back, and is bounded by areas such as Chevalode, Nellikampetty, Manakkavala, Thozhugumoola, Sokampara, Udumbupara upto Poovarasu oli on the east; northern side of Kavalaparamala on the south; from Mullaiperiyar Dam, Deer Island, Paravalavum, Anchuruli, Edapalayam upto boatlanding. This is inclusive of the islands namely Nellikampetty, Manakkavala, Thozhugumoola, Sokampara and Deer Island)	16.00	Thekkady
3	Buffer Zone to Sabarimala Pilgrimage and Human Settlements and related establishments. The area includes (i) Areas between Pamba and Sannidhanam including all leased areas and adjoining areas & establishments of Kerala Forest Department (5 Sq.Kms) (ii) Uppupara Region (2.4 Sq.Kms) (iii) Traditional trek routes and forest roads used for pilgrimage (2.6 Sq.Kms) viz., (a) Azhuthacadavu-Pudusseri-Karimala-Pamba (b) Sathram-Uppupara-Sannidhanam (c) Forest Road from 4 th Mile to Uppupara (d) Forest Road from Vallakadavu to IC Tunnel Road Junction (e) Approach Road to Ponnambalamedu including the Makarajyothi area (f) Road from Kundrikapalam to Mangaladevi via Karadikavala including temple site (g) Tribal Pilgrim activity area at Inchiparakotta (iv) Kunnardam including the approaching trek route	10.00	Pamba, Azhutha and Thekkady

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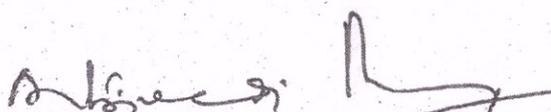
ANOOP K. R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

4	<p>Human Settlements The area includes</p> <ul style="list-style-type: none"> (i) Demarcated settlements of Moozhikkal tribal settlement, Kuttikayam, Pambavalley, Moolakkayam settlements and the establishments related to Sabarijalam; (ii) Vanchivayal tribal settlement including 3 bits of settlement, (iii) Approach forest road from Vallakadavu to Vanchivayal, (iv) Forest Road between Vallakkadavu and Mullaiperiyar dam site and (v) Office/Residential/Ecotourism establishments of KFD at Vallakadavu 		
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All the above areas are part of the existing Periyar Wildlife Sanctuary. Being declaring the area as buffer, there will be no change in the legal status of the areas.

Further areas can be delineated in the second phase. Accordingly, a draft of the notification for declaring the above area as buffer to the critical tiger habitat of Periyar Tiger Reserve is enclosed. Necessary notification may be made for the buffer zone of Periyar Tiger Reserve and communicated at the earliest.

Yours faithfully,


Principal Chief Conservator of Forests (Wildlife) &
Chief Wildlife Warden, Kerala.

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ANOOP K.R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

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Chief Conservator of Forests (Wildlife)
Field Director, Kottayam

**GOVERNMENT OF KERALA
FORESTS & WILDLIFE (F) DEPARTMENT
NOTIFICATION**

No. GO(P)No. ___/___/ F&WLD Dated, Thiruvananthapuram

SRO No. _____ - In exercise of the powers conferred under Section 38 V of Wildlife (Protection) Act, 1972 (53 of 1972), the Government of Kerala hereby declare parts of Periyar Wildlife Sanctuary which are peripheral and contiguous to the core or critical tiger habitat of Periyar Tiger Reserve as the buffer zone to PTR, in the interest of conservation of Tiger,

**PERIYAR TIGER RESERVE
SCHEDULE**

District	: Idukki, Kottayam & Pathanamthitta
Taluk	: Peermade, Kanjirappalli & Ranni-Perunadu
Block	: Azhutha, Kanjirappally & Ranni
Village	: Mlapara, Periyar, Kumily, Manchumala, Erumely South & Perunadu
Area	: 44 km²

BOUNDARY DESCRIPTION OF BUFFER ZONE

- 1. Boundary description of 'Tourism zone having leased out areas to Kerala Tourism Development Corporation, Kerala Labour Welfare Board and Tamilnadu PWD, Water Authority, Electricity Board, Kerala Water Authority, Kerala PWD, Labbakandam Tribal Settlement and areas under tourism activities' (10km²)**

North: The boundary starts from Kurisumala (1188m MSL) located on the northern boundary of Periyar Wildlife Sanctuary and proceeds towards northeast till it reaches a point near Brandipara Mala (1139m MSL).

East: Thence the boundary proceeds towards southeast along the eucalyptus plantation road (the northern boundary of core or critical tiger habitat) till the road meets a stream at Kukkarakkandam (at 9° 36' 19.2" N and 77° 12' 1.1" E) and continues along the stream till the point where the stream merge with Periyar Lake (at the starting point of Kukkarathodu). Thence the boundary continues along the western boundary Kukkarathodu oli upto boatlanding and continues along the eastern boundary of canal up to Thekkady checkpoint and proceeds along the western boundary of canal up to boatlanding (at 9° 34' 36.3" N and 78° 10' 37.4" E).

South: The boundary thence continue towards west along the northern boundary of core or critical tiger habitat and ends near Mullayar estate on the northern boundary of Periyar Wildlife Sanctuary (at 9° 35' 13.2" N and 77° 8' 52.9" E).

West: Thence the boundary proceeds towards northeast along the northern boundary Periyar Wildlife Sanctuary and ends at the starting point.

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ANOOP K.R. IFS
Chief Conservator of Forests (Wild
Field Director, Kottayam

2. Boundary descriptions of Periyar Lake (16km²)

North: The boundary start from a point where Machan oda stream joins with Periyar Lake (at 9° 34' 21.07" N and 77° 08' 23.02" E) and follows the northern boundary of Machan oda and continues along the Periyar Lake boundary Anchuruli oda, Edapalayam and ends at a point near boatlanding (at 9° 34' 36.3" N and 78° 10' 37.4" E) on the northern boundary of the core or critical tiger habitat. Thence the boundary continues towards north along the northern boundary of core or critical tiger habitat and ends at a point where a stream that flow down from Kukkarakkandam and joints at the Eastern side of the Periyar Lake (9° 35' 24.7" N and 77° 11' 11.8" E).

East: Thence the boundary proceeds towards south along the eastern boundary of Periyar Lake via boatlanding till the point where a small stream joins at the Periyar Lake near Nellikkampetty (9° 33' 41.40" N and 77° 11' 26.88" E) and continues upstream towards east and reaches the ridge and again joins with a downstream till it reaches the Poovarasu oda in Periyar Lake. Thence the boundary continues along the western and eastern boundary of Poovarasu oda and ends near Pachakad on the eastern boundary of Periyar Lake boundary (at 9° 31' 41.34" N and 77° 12' 30.38" E).

South: The boundary thence cut straight across the Periyar Lake towards southwest till it touches the point where the western boundary of Aruvi oda joins with the Periyar Lake. Thence the boundary continues along the southern boundary of Periyar Lake till the dam site.

West: Thence the boundary continues towards west approximately 300m on either side of the downstream of Periyar River from the Mullaperiyar Dam and approximately with a length of 1.5km (thus an area of approximately 100ha is included in the buffer along the downstream of Periyar River on the western side of Mullaperiyar Dam). Thence the boundary follows the western boundary of Periyar Lake and ends at the starting point (thus the land areas such as Sevaloda, Nellikkampetty, Manakkavala, Thozhugumoola, Sokampara, Udumbupara, Kavalapara mala, Deer Island and Edappalayam are included in the buffer zone).

3. Boundary descriptions of buffer zone to Sabarimala pilgrimage and human settlements and related establishments (10km²)

The area includes

(i) Areas between Pamba and Sannidhanam including all leased areas and adjoining areas & establishments of KFD (5km²)

(ii) Uppupara region (2.4km²)

(iii) Traditional trek routes and forest roads used for pilgrimage (2.6km²)

viz.,

a. Azhuthacadavu-Pudusery-Karimala-Pamba

b. Sathram-Uppupara-Sannidhanam

c. Forest road from 4th mile to Uppupara

d. Forest road from Vallakadavu to IC Tunnel Road Junction mainly

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Chief Conservator of Forests
Field Director, Kottayam

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(iii)

- e. Approach forest road to Ponnambalamedu including the Makarajothi area
 - f. Road from Kundrikapalam to Mangaladevi via Karadikavala including temple site
 - g. Tribal pilgrim activity area at Inchiparakotta
 - h. Thiruvabharanam route reaching Neelimala Top and Valiyanavattam pilgrim activity area.
- (iv) Kunnar dam including the approaching trek route and a small check dam.

4. Boundary descriptions of human settlements (8km²)

The area includes

- (i) Demarcated settlements of Moozhikkal tribal settlement, Kuttikayam, Pambavalley, Moolakkayam settlements and the establishments related to Sabarijalam;
- (ii) Vanchivayal tribal settlement including 3 bits of settlement,
- (iii) Approach forest road from Vallakadavu to Vanchivayal,
- (iv) Forest road between Vallakadavu and Mullaperiyar dam site, and
- (v) Office/residential/ecotourism establishments of KFD at Vallakadavu

By Order of the Governor

18/1/20

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[Signature]

ANOOP K. R. IFS
Chief Conservator of Forests (Wildlife) &
Field Director, Kottayam

Field Director, Kottayam
Chief Conservator of Forests (Wildlife) &
ANDOP K. 152

- 10 का.आ. 562(अ) तारीख 26 फ़रवरी 2014;
11. का.आ. 637(अ) तारीख 28 फ़रवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 15th January, 2016

S.O. 141(E).—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14th September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22nd September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent
Along with name and address)

APPENDIX - IX

[See paragraph 7(i) (B)]

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely:-

1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
8. Digging of well for irrigation or drinking water.
9. Digging of foundation for buildings not requiring prior environmental clearance.
10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

APPENDIX - X

[See paragraph 7 (iii) (a)]

PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.